

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

DIRECTORATE GENERAL OF FOREIGN TRADE
NEW DELHI

NOTIFICATION No. 54 (RE-2007)/2004-2009
DATED 21st November, 2007

S.O.(E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 read with paragraph 1.3 of the Foreign Trade Policy (FTP), 2004-2009, as amended, the Central Government hereby makes the following amendments in FTP, 2004-2009 (Updated as on 19.4.2007).

1 Para 6.9 (h) shall be amended to read as under:

(h) Supplies of **items like** tags, labels, printed bags, stickers, belts, buttons or hangers to DTA Unit for export.

This issues in Public interest.

(R.S.Gujral)
Director General of Foreign Trade and
Ex Officio Additional Secretary to the Government of India

(Issued from File. No. 01/92/180/179/AM08/PC-II)

